

ITEM NO.1 Court 7 (Video Conferencing) SECTION III-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1082-1083/2017

NEENA JAIN & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

DEPARTMENT OF URBAN PLANNING SECRETARIAT  
THROUGH SECRETARY & ANR.

Respondent(s)

([RELEASED FROM PART HEARD] )

WITH

C.A. No. 1086/2017 (III-A)

C.A. No. 1089/2017 (III-A)

C.A. No. 1088/2017 (III-A)

C.A. No. 1085/2017 (III-A)

C.A. No. 1087/2017 (III-A)

Date : 03-11-2020 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s)

Mr. Sushil Kumar Jain, Sr. Adv.  
Mr. Puneet Jain, Adv.  
Ms. Christi Jain, Adv.  
Ms. Pratibha Jain, AOR

Mr. Sanjay Parikh, Sr. Adv.  
Mr. Pukhrambam Ramesh Kumar, AOR  
Ms. Anupama Ng., Adv.  
Mr. Karun Sharma, Adv.

For Respondent(s)

Mr. V. Shekhar, Sr. Adv.  
Mr. Kamalendra Mishra, AOR

Mr. Sanjay Parikh, Sr. Adv.  
Mr. Pukhrambam Ramesh Kumar, AOR  
Ms. Anupama Ng., Adv.  
Mr. Karun Sharma, Adv.

Mr. Mohit Chaudhary, Adv.  
Mr. Balwinder Singh Suri, Adv.  
Ms. Puja Sharma, AOR  
Mr. Imran Ali, Adv.  
Mr. Kunal Sachdeva, Adv.  
Mr. Shyam Singh Yadav, Adv.  
Ms. Garima Sharma, Adv.

Mr. Parveen Kumar, Adv.

Mr. Vikrant Singh Bais, AOR

Mr. Gaurav Jain, Adv.

Ms. Abha Jain, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned senior counsel for the State of Uttar Pradesh submits that the Central Government has framed a model tenancy law which is awaiting final approval and that is the reason the State Government did not issue the Ordinance which is already ready.

On the other hand, learned senior counsel for the appellants points out that one does not know the fate of this model rent legislation and situation may vary from State to State. It is further pointed out that this model legislation is really meant for future tenancies.

We are of the view that the State Government in any case has some guidance from this model draft legislation and has to bring forth its own State legislation so as to cover not only future but past tenancies also. We see no reason why in a federal structure and considering the requirement of each State, the State of Uttar Pradesh has to wait for the ultimate shape of this model legislation.

Learned senior counsel for the State of Uttar Pradesh requests for two weeks' time for issuance of the Ordinance.

List for further directions on 20<sup>th</sup> November, 2020.

(ASHA SUNDRIYAL)  
AR-cum-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR